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THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-OGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT; ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL):

17543 family based biogas plants have been set up in the State of Haryana from 1974-75 to 1984-85 (upto February, J 985). Production of gas depends upon the size of the plant which varies from 2 to 25 cubic metres gas generation per day'. Besides, two projects for setting up

itional biogas plants have been completed in ihe State, each having a rated capacity of 105 cubic metres gas production per day.

(b) and (c) National Biogas Programme for the Seventh Five Year Plan period lias been State-wise formulated. targets requirement of funds are being finalis-rd in consultation with the State Govern-rajents for the year 1985-86. The Statewise targets and founds required year-wise iiifi balance of the Seven-Five Year Plan v.81 be finalised after the Plan has been s aproved.

Setting up Electronic Units

©1227. SHRI DIPEN GHOSH- Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Government heve taken a decision to set up Electronic Units at Korwa and Garhwal in U.P., Panchkula in Haryana rejecting the de-mariiji of the West Bengal Government to set j'p an electronic unit in West Bengal;
- (b) what stteps Government have taken to financially help the West Bengal Government when the WBSIDC has taken ini- on their own to set up the same at Bidhannagar in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT;

ATOMIC ENERGY, SPACE AND ELEC-TRONICS (SHR1 SHIVRAJ PATIL): (a) Requests were received from variou* State Governments, including the Government of West Bengal, for setting up oE electronic units of Hindustan Aeronautic! Limited and Bharat Electronics Limited. However, taking the various factors into consideration, it was finally decided to set up a unit of Hindustan Aeronautics Limied, at Korwa and two new units of Bharat Electronics Limited, at Garhwal in U.P. and

(b) Government has no financial scheme to assist State Electronics Developmen* Corporations to set up electronic units.

Panchkula in Haryana.

Illegal firearms manufacturing Units in the country

1228. SHRI M. M. JACOB: Wilt the Minister of HOME AFFAIRS be pleased to

- (a) the number of illegal fire arms manufacturing units detected by Governmen: during the last three years in the country; and
- (b) what steps Government propose te take to prevent manufacture and sale of illegal fire arms in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): A statement is laid on the Table of the House.

(b) The State Governments have been requested from time to time to take sustained and effective measures to unearth unlicensed weapons and to check the manufacture, sale and possession of illicit arms. The Arms Act 1959 was also amended by the Arms (Amendment) Act, 1983. Under the amended provisions of the Act, punishment for offences involving manufacture, sale and possession of illicit arms has been enhanced in order to provide an effective deterrent against such offences.

[©]Previously Unstarred Question No 737 ferred from 25th March, 1985.